No.9/6(1)/2020-H(Pt.I) GOVERNMENT OF MANIPUR HOME DEPARTMENT

ORDERS Imphal, the 25th August,2020

Whereas Ministry of Home Affairs in its Order for Unlock 3 guidelines issued under No.40-3/2020-DMI(A) dated 29.7.2020, has continued its ban on social/ political /sports/ entertainment/ academic/ cultural/religious functions and other large congregations. The only relaxation is for marriage related gatherings and funeral/last rites related gatherings with very limited attendance and strict observation of National Directives of Covid Management.

- 2. Whereas various scientific studies and also actual incidents of cluster transmission (including in Manipur) have shown that such gatherings are a dangerous source of spreading COVID-19 infection.
- 3. NOW THEREFORE, in exercise of the powers conferred under Section 20(2)(a) of the Disaster Management act, 2005 the undersigned in his capacity as Chairperson, State Executive Committee of the State Disaster Management Authority hereby reiterates the ban imposed on social/ political /sports/ entertainment/ academic/ cultural/religious functions and other large congregations except marriage related gatherings with a maximum of 40 attendees and funeral/last rites related gatherings with a maximum of 20 attendees.
- 4. The Deputy Commissioners/SPs are hereby instructed to strictly ensure that above guidelines are not violated. Violators, if any, should be penalized in accordance with the Manipur Epidemic Diseases (Enforcement of COVID-19 Guidelines) Regulation 2020 issued vide Home Department Notification No. IG/116(50)/2020-H (COVID-19) dated 25.7.2020, which prescribes penalties for violations as below:

(a)	Gathering in excess of authorized number of persons	-	RS. 10,000
	on ceremonies.		
(b)	Failure to wear mask in public places	-	Rs. 200
(c)	Failure to maintain social distancing in public places	-	Rs. 200
(d)	Any other violation of guidelines	-	Rs. 1000
, (u)	Any other fielder. o. galacinico		

5. Cases of violations noticed through media/social media, etc. shall also be acted upon promptly.

(Dr. Rajesh Kumar)
Chief Secretary
Government of Manipur &
Chairperson,
State Executive Committee

- 1. Secretary to Governor of Manipur, Raj Bhavan Imphal.
- 2. Secretary to Hon'ble Chief Minister, Manipur.
- 3. PPS to all Hon'ble Ministers, Manipur.
- 4. Registrar General, High Court Manipur.
- 5. Director General of Police, Manipur.
- 6. All Administrative Secretaries, Government of Manipur.
- 7. I.G Assam Rifles (South), C/o 99 APO
- 8. GOC 57 Mtn. Divn, C/o 99 APO
- 9. IG, CRPF (M&N Sector), Gr. Centre Langjing.
- 10. Dy.I.G, BSF Hqrs. Koirengai.
- 11. All Deputy Commissioner/ District Superintendents of Police.
- 12. Director (IPR), Government of Manipur.-for wide publication of the orders through print and electronic media.
- 13. Director, Printing & Stationary, Manipur- with request for publication in Manipur Gazette Extra-ordinary and to furnish 20 copies of the Gazette.
- 14. Station Director, Doordarshan Kendra, Imphal.
- 15. Station Director, All India Radio, Imphal.
- 16. Guard file.